

Asset Recovery Branch :
2nd Floor, Agarkar Highschool Building,
Somwar Peth, Pune - 11. Mob. 7030924078
E-mail : bmrgr1453@mahabank.co.in

POSSESSION NOTICE

[Appendix IV under the Act - Rule - 8(1)]

Whereas the under signed being the Authorized Officer of the Bank of Maharashtra in respect of under the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act - 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice dated 17/06/2022** calling upon the Borrower **Borrower M/s. NIRMAN ENTERPRISES, Proprietor Mr. Chandrakant Pandurang Sawant** to repay the amount mentioned in the Notice being **Business Loan of Rs. 62,84,629/- (Rupees Sixty Two Lakh Eighty Four Thousand Six Hundred Twenty Nine only) plus interest thereon w. e. f. 18.06.2022 and penal interest, costs, charges, and expenses and minus recovery if any, within 60 days from the date of the said Notice.**

The Borrower **M/s. NIRMAN ENTERPRISES, Proprietor Mr. Chandrakant Pandurang Sawant** having failed to repay the amount, Notice is hereby given to the Borrower/Guarantor and the public in general that the undersigned has taken **Physical Possession** of the property described herein below, **pursuant to the Order in Criminal MA No 891/2024 dated 27.06.2024 passed by Chief Judicial Magistrate, Thane** in terms of powers under section 14 of said Act, on this **13th Day of December 2024.**

The Borrower and Guarantor in particular and the Public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Bank of Maharashtra, Asset Recovery Branch** for an amount of **Rs. 62,84,629/-** and subsequent interest, costs and other expenses till date of payment of the entire dues and **minus recovery if any.**

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

This notice is also being published in vernacular. The English version shall be final if any question of interpretation arises.

Description of Immovable Property :

Flat No 202, 2nd floor, Gurusadan no.7 (wing B) Gurusadan co. op Housing society, S. No. 21/3/3 Village Kulgaon Badlapur, Tal. Ambernath, Dist - Thane Maharashtra Pin - 421503. **Owned by Mr. Chandrakant Pandurang Sawant. Bounded as follows : North : Wing C, East : Side margin, West : Staircase, South : Flat No-203 in the same building.**

Date: 13/12/2024
Place: Badlapur

Authorized Officer
Bank of Maharashtra

SHRADDHA PRIME PROJECTS LIMITED
CIN : L70100MH1993PL394793
Regd. Office : A-309, Kanara Business Centre Premises CS Ltd., Link Road, Laxmi Nagar, Ghatkopar East, Mumbai - 400075 | TEL: (91) 22 216 46000
Website : www.shraddhaprimeprojects.in | Email: shraddhaprimeprojects@gmail.com

POSTAL BALLOT NOTICE

Member of the Company are hereby informed that a Postal Ballot Notice, seeking their approval to the resolutions set out in the said Notice has been sent electronically, pursuant to the circulars issued by the Ministry of Corporate Affairs, to the members whose e-mail address is registered with the Company/RCMC Share Registry Private Limited ("RCMC"), the Company's Registrar and Transfer Agent Depository participant(s)/ Depositories, as on 13th December, 2024 ("Cut-off Date"). The Company has completed electronic despatch of the Postal Ballot Notice on 16th December, 2024.

The Postal Ballot Notice is available on the Company's website at www.sharddhaprimeprojects.in and on the website of the Stock Exchange i.e. BSE Limited at www.bseindia.com and on the website of National Securities Depositories Limited ("NSDL") at www.nsdl.co.in. Members who do not receive the Postal Ballot Notice may download it from the above mentioned websites.

The documents referred to in the Postal Ballot Notice are available for inspection electronically and members seeking to inspect such document scan send an email to shraddhaprimeprojects@gmail.com mentioning his/her/its folio number/DP ID and Client ID. **Instruction for e-voting:**

The Company is providing to its members the facility to exercise their right to vote on the resolutions proposed in the said Postal Ballot Notice only by electronic means ("e-voting"). The Communication of the assent or dissent of the members would take place through remote e-voting process only. The Company has engaged the services of National Securities Depository Limited ("NSDL") as the agency to provide e-voting facility. Members can their votes during the period mentioned below:

The votes can be cast during the following voting period:
Commencement of e-voting: **9:00 a.m. (IST) on Tuesday, December 17, 2024**
End of e-voting: **5:00 p.m. (IST) on Thursday, January 16, 2025**

E-voting will not be allowed beyond the aforesaid date and time and the e-voting module shall be forthwith disabled by NSDL upon expiry of the aforesaid period.

Manner of E-voting by members holding shares in dematerialised form / physical form and members who have not registered their email address has been provided in the Postal Ballot Notice. The manner in which members, who have forgotten the User ID and Password, can obtain / generate the same, has been provided in the Notice.

Only a person, whose name is recorded in the register of members / register of beneficial owners, as on the Cut-off Date, maintained by the Depositories shall be entitled to participate in the e-voting. A person who is not a member as on the Cut-off date, should treat this Postal ballot Notice for information purpose only.

The resolutions, if approved, shall be deemed to have been passed on the last date of E-voting i.e. Thursday, 16th January, 2024. The results of e-voting will be announced on or before Saturday, 18th January, 2024 and also will be displayed on the Company's website at www.sharddhaprimeprojects.in and on the website of BSE Limited at www.bseindia.com.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on 022-48867000 or send a request to Pallavi Mhatre at pallavi@nsdl.com or at e-voting@nsdl.co.in

By order of the Board of Directors
For Shradhdha Prime Projects Limited
Sudhir Balu Mehta
Chairman and Managing Director
DIN 02215452

Place: Mumbai
Date: 13/12/2024

SADHANA NITRO CHEM LIMITED
CIN: L24110MH1973PLC016698
Regd. Office: Hira Baug - 1st Floor, Kasturba Chowk (C.P. Tank), Mumbai - 400004
Tel: 91-22-68663300 E-Mail: sadhananitro@sndcl.com
Website: www.sndcl.com

POSTAL BALLOT NOTICE

NOTICE is hereby given pursuant to the provisions of Section 110 read with Section 108, Section 102 of the Companies Act, 2013, ("the Act") (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), and other applicable provisions, if any read with Rule 22 and Rule 20 of the Companies (Management and Administration) Rules, 2014, ("the Rules"), as amended from time to time vide General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 11/2022 dated December 28, 2022, 09/2023 dated September 25, 2023 and 09/2024 dated September 19, 2024 (collectively, the "MCA Circulars"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") and the Secretarial Standard on General Meetings ("SS-2"), issued by The Institute of Company Secretaries of India ("ICSI") as amended and pursuant to any other applicable laws, rules or regulations for the time being in force, the approval of members of Sadhana Nitro Chem Limited ("the Company") is being sought for the resolutions mentioned in the Postal Ballot Notice, only dated **November 13, 2024** by passing the said resolutions through Postal Ballot, notice by remote e-voting process ("e-voting").

The members are hereby informed that:

- The Company has completed the dispatch of notice of Postal Ballot on **Tuesday, December 17, 2024** to all the members whose name appeared on the register of members / List of beneficial Owners maintained by the Depositories as on **Friday, December 13, 2024** in accordance with the provisions of the Companies Act, 2013 read with rules made thereunder and applicable circulars issued by the Ministry of Corporate Affairs and SEBI.
- The Company has engaged the services of NSDL to provide remote e-voting facility to its members. The e-voting will commence on **Thursday, December 19, 2024 at 9:00 A.M.** and ends on **Friday, January 17, 2025, at 5:00 P.M.** The e-voting will not be allowed beyond the aforesaid date and time and the e-voting module shall be disabled by NSDL upon expiry of the aforesaid period.
- The voting rights of the members shall be in proportion to their shares in the paid-up equity share capital of the Company as on the cut-off date i.e. **Friday, December 13, 2024**. A person who is not a shareholder on the relevant date should treat this notice for information purposes only.
- The Board of Directors of the Company has appointed **CS Dr. Chetan Gandhi** (Certificate of Practice No. 11416), failing him, **CS Hetal Doshi** (Certificate of Practice No. 9510), Practicing Company Secretaries, as the Scrutinizer to scrutinize the e-voting in a fair and transparent manner.
- In accordance with the provisions of the MCA Circulars and SEBI Regulations, physical copies of the Postal Ballot Notice along with postal ballot forms and pre-paid business envelope will not be sent to the members for this Postal Ballot and the Company is providing to the members, the facility to cast their vote by electronic means through e-voting services provided by NSDL and the business shall be transacted through such e-voting system only.
- The procedure for e-voting has been given in the notes to the notice of Postal Ballot. In case of any queries, member(s) may refer to the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or send a request to NSDL at e-mail ID: evoting@nsdl.com or contact Ms. Rimpa Bag, Assistant Manager, NSDL, 3rd Floor, Naman Chamber, Plot C-32, G-Block, Bandra Kurla Complex, Mangla East, Mumbai, Maharashtra - 400 051 at 022 - 4886 7000.
- The Notice of Postal Ballot is available on the website of the Company at www.sndcl.com, website of NSDL, www.evoting.nsdl.com as well as on the website of Stock Exchanges i.e. BSE Ltd. at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com.
- The result of the voting by postal ballot will be announced on or before **Monday, January 20, 2025** and will be displayed on the website of the Company i.e. www.sndcl.com and National Securities Depository Limited ("NSDL") www.evoting.nsdl.com besides being communicated to the Stock Exchanges.

For SADHANA NITRO CHEM LIMITED

Nitin Rameshchandra Jai

Date: December 17, 2024
Place: Mumbai

SMFG India Home Finance Co. Ltd.
(Formerly Fullerton India Home Finance Co. Ltd.)
Corporate Off. : 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai-400 051, MH.
Regd. Off. : Commercial IT Park, Tower B, 1st Floor, No. 111, Mount Pooresales Road, Porur, Chennai-600116, Tamil Nadu.
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-AUCTION SALE NOTICE OF 15 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002. NOTICE is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the **Authorized Officer of SMFG India Home Finance Co. Ltd. (Formerly Fullerton India Home Finance Co. Ltd.)** (hereinafter referred to as **SMHFC**) ("Secured Creditor") to be sold as "As is where is", "As is what is" and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till date of realization, due to **SMHFC Secured Creditor** from the Borrower(s) and Guarantor(s) mentioned herein below.

Sr. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price (in ₹) Earnest Money Deposit (in ₹)	Date & Time of E-Auction	Date of EMD Submission
1.	LAN : 606507210355758 606507510371701 1. Nilesh S. Kuwar 2. Nitin Suryakant Kuwar	All that piece and parcel of Flat Bearing A/105, Gayatri Apartment, Area Adm. 375 Sq. Ft. Situated At Village Kopari Chhandansar, Virar East, Tal. Vasai.	5,00,000/- 50,000/-	06.01.2025 at 11.00 a.m. to 01.00 p.m.	04.01.2025

Details terms and conditions of the sale are as below and the details are also provided in our "Secured creditor's" website at the following link / website address (<https://disposahub.com> and <https://www.grihashakti.com/pdf/E-Auction.pdf>). The intending Bidders can also contact : **Mr. Sunil More**, on his Mob. No. 7738220952, E-mail : sunil.more@grihashakti.com and **Mr. Niloy Dey**, on his Mob. No. 902697801, E-mail : Niloy.Dey@grihashakti.com.

Sd/-
Authorized Officer, SMFG India Home Finance Co. Ltd.
(Formerly Fullerton India Home Finance Co. Ltd.)
Place : Palghar, Maharashtra
Date : 17.12.2024

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

Advertisement to be published in the newspaper for Change of Registered Office of the Company from one state to another

Before the Central Government
Western Region, Mumbai

In the matter of Sub-section (4) of Section 13 of the Companies Act, 2013 and Clause (a) of Sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **Jayabharat Credit Limited** having its Registered Office at 19-20 Rajabhadur Mansion no. 22, 4th Floor, Opp SBI Main Branch, Near Stock Exchange, Mumbai Samachar Marg, Fort, Mumbai, Maharashtra, India, 400023. ...Petitioner Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Annual General Meeting held on Friday, 29th September, 2023, to enable the Company to change its Registered Office from the "State of Maharashtra" to "National Capital Territory of Delhi".

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the **MCA-21 Portal** (www.mca.gov.in) by filing **Investor Complaint Form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address: Everest, 5th Floor, 100 Marine Drive, Mumbai-400002, Maharashtra within fourteen days of the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:

Registered office: 19-20 Rajabhadur Mansion no. 22, 4th Floor, Opp SBI Main Branch, Near Stock Exchange, Mumbai Samachar Marg, Fort, Mumbai, Maharashtra, India, 400023.

FOR JAYABHARAT CREDIT LIMITED

Sd/-
Maharaj Krishan Madan
Date: 18th December 2024
Place: Mumbai

DIN: 01060575

CLASSIFIED CENTRES IN MUMBAI

Sanjeev Communication
Phone : 40024682 / 40792205.

S. Arts Advg.
Majid
Phone : 23415111

Taj Publicity Services, Brcalla (W).
Phone : 2305 4894
Mobile : 9892011371.

Yugambha Advertising, Girgaon.
Phone : 2386 9065
Mobile : 9869074144.

Aaryan Publicity Dada (W).
Phone : 022-68381876
Mobile : 9320111876

B. Y. Padgug Publicity Services, Dada (W).
Phone : 2422 9241
Mobile : 9869074144.

DATTE Advertising, Dada (W).
Phone : 845286079 / 9930949817
Mobile : 9869131962

Hook Advertising, Dada (W).
Phone : 8691800888
Mobile : 9869131962

Central Advertising Agency, Mahin (W).
Phone : 24468656 / 24468555
Mobile : 9869131962

Charudatta Advertising, Mahin (W).
Phone : 24221461

Jay Publicity, Dada (W).
Phone : 24124640
Mobile : 9869131962

Shree Swami Samarth Advertising, Dada (W).
Phone : 24440631
Mobile : 9869131962

Stulus Arts, Dada (W).
Phone : 2404897

Time Advertising, Matunga (W).
Phone : 2446 6191

Vijaya Agencies, Dada (W).
Phone : 2423 5672
Mobile : 9920640689

Media Junction, Matunga (W).
Phone : 022-66393184 / 022-6633240
Mobile : 9820295353 / 9821656198

Achievers Media, Bandra (W).
Phone : 22691584

Sanjeev Communication
Phone : 40024682 / 40792205.

S. Arts Advg.
Majid
Phone : 23415111

Taj Publicity Services, Brcalla (W).
Phone : 2305 4894
Mobile : 9892011371.

Yugambha Advertising, Girgaon.
Phone : 2386 9065
Mobile : 9869074144.

Aaryan Publicity Dada (W).
Phone : 022-68381876
Mobile : 9320111876

B. Y. Padgug Publicity Services, Dada (W).
Phone : 2422 9241
Mobile : 9869074144.

DATTE Advertising, Dada (W).
Phone : 845286079 / 9930949817
Mobile : 9869131962

Hook Advertising, Dada (W).
Phone : 8691800888
Mobile : 9869131962

Central Advertising Agency, Mahin (W).
Phone : 24468656 / 24468555
Mobile : 9869131962

Charudatta Advertising, Mahin (W).
Phone : 24221461

Jay Publicity, Dada (W).
Phone : 24124640
Mobile : 9869131962

Shree Swami Samarth Advertising, Dada (W).
Phone : 24440631
Mobile : 9869131962

Stulus Arts, Dada (W).
Phone : 2404897

Time Advertising, Matunga (W).
Phone : 2446 6191

Vijaya Agencies, Dada (W).
Phone : 2423 5672
Mobile : 9920640689

Media Junction, Matunga (W).
Phone : 022-66393184 / 022-6633240
Mobile : 9820295353 / 9821656198

Achievers Media, Bandra (W).
Phone : 22691584

Sanjeev Communication
Phone : 40024682 / 40792205.

S. Arts Advg.
Majid
Phone : 23415111

Taj Publicity Services, Brcalla (W).
Phone : 2305 4894
Mobile : 9892011371.

Yugambha Advertising, Girgaon.
Phone : 2386 9065
Mobile : 9869074144.

Aaryan Publicity Dada (W).
Phone : 022-68381876
Mobile : 9320111876

B. Y. Padgug Publicity Services, Dada (W).
Phone : 2422 9241
Mobile : 9869074144.

Renaissance Urban Infra Private Limited - In Liquidation
Regd. Off. : 601 6th Floor, Hubtown Solaris, Saiwadi, N S Phadke Road, Near Gokhale Bridge, Andheri (East), Mumbai 400069.

E-Auction

Sale of Corporate Debtor on a Going Concern basis under the Insolvency and Bankruptcy Code, 2016

Date and Time of E-Auction: 15th January, 2025 at 11:00 AM to 03:00 PM (With unlimited extension of 5 minutes each.)

Notice is hereby given for Sale of "M/s Renaissance Urban Infra Pvt Ltd- In Liquidation (Corporate Debtor)" on a **Going Concern Basis** forming part of Liquidation Estate formed by the Liquidator appointed by the Hon'ble NCLT Mumbai Bench under the Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder.

Assets	Reserve Price	EMD Amount
Sale of Corporate Debtor on a Going Concern basis along with all assets including Securities & Financial Assets (Excluding cash/ Bank balance and Fixed Deposit, if any).	Rs. 2 Crores	Rs. 20 Lakhs

- The sale shall be subject to the Terms and Conditions prescribed in the "E-Auction Process Information Document" available at <https://ebkray.in/> and to the following conditions;
- It is clarified that, this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. Liquidator of M/s Renaissance Urban Infra Private Limited reserves the right to suspend/abandon/cancel/extend or modify process terms and/or reject or disqualify any prospective bidder/bid/offer at any stage of the e-auction process without assigning any reason and without any liability.
- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" and "NO RECOURSE BASIS" through approved service provider, M/s PSB Alliance Private Limited (<https://ebkray.in/>)
- The time period for payment by successful bidder shall be as per Clause 12 of Schedule I of IBBI (Liquidation Process) Regulations, 2016.
- The last date for submission of Eligibility documents and bid documents as mentioned in the Process Documents is 2nd January, 2025. Inspection Date- 3rd January, 2025 to 10th January, 2025 and submission of earnest money deposit to reach the account of Corporate Debtor as maintained by the Liquidator on or before 1st January, 2025.
- Any modification in timelines and/or in the "e-auction process information document" including terms and conditions will be notified in the website of M/s. PSB Alliance Private Limited i.e. <https://ebkray.in/>
- For any query, contact Liquidator i.e. Mr. Anil Kashi Drolia, mail id- liq_nrupl@gmail.com

Date: 18.12.2024

Place: Mumbai

Renaissance Urban Infra Private Limited (In Liquidation)
IBBI Regn No. : IBBI/PA-001/IP-P-02891/2024-2025/113482
B-906, Park Side 1, Raheja Estate, Kulupwadi, Borivali-East, Mumbai-400066
anildrolia.ip@gmail.com

FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF YATIN STEELS INDIA PRIVATE LIMITED

1. Name of Corporate Debtor	Yatin Steels India Private Limited
2. Date of Incorporation of Corporate Debtor	26 th March 2004
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai, India, under the Companies Act, 1956
4. Corporate Identity Number of Corporate Debtor	U27100MH2004PTC145365
5. Address of the Registered Office and Principal office of Corporate Debtor	1 st Floor, 50A Iron Market, Baroda Street, Near: Hanuman Mandir, Carnac Bunder, Masjid Bunder (E) Mumbai City 400009 08.12.2024
6. Date of closure of Insolvency Resolution Process	08.12.2024
7. Liquidation Commencement Date of Corporate Debtor	09.12.2024 (order received from erstwhile Resolution Professional on 16.12.2024)
8. Name and Registration Number of the Insolvency Professional acting as Liquidator	Sanjay Vijay Jeswani IBBI Reg. No. : IBBI/PA-001/IP-P-02891/2024-2025/14432
9. Address and Email of the Liquidator, as Registered with the Board	Address: Ground Floor, Plot No. 21, Sheela Nagar, Githikhadan, Katol Road, Nagpur 440013, Maharashtra Email id: jeswanisanjay007@gmail.com
10. Address and Email to be used for correspondence with the Liquidator	Address: Level 15, Dev Corpora, Eastern Express Hwy, Thane West, Thane, Mumbai, Maharashtra 400601 Email: carp.yatinsteel@gmail.com
11. Last Date for Submission of Claims	15.01.2025 (from date

